

O.A. No. 194/92

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H.D. Kainthala vs. U.O.I.

17.2.92

PRESENT:

Shri R.D. Nagar, counsel for the applicant.

The applicant has prayed for sanction of honorarium pertaining to the period February 1987 to November, 1988. It appears from the departmental letter i.e. dt. 6.12.89 that certain sanctions of honorarium were granted to the applicant, but they were to be revalidated after expiry of the period beyond 31.3.89. The applicant contends that even in terms of this sanction, his honoraria have not been paid to him. He made a representation to the Deputy Labour Commissioner on 15.10.90 and this representation remains unanswered. The respondents are directed to dispose of the representation of the applicant by a speaking order within a period of three months. With this direction, the O.A. is disposed of.

I.P. GUPTA
(I.P. GUPTA)

MEMBER (A)

RAM PAL SINGH
(RAM PAL SINGH)

VICE-CHAIRMAN (J)